

# C. A. T. Bench, JAIPUR


Date of Order

Orders

1-2-93

Mr. Pankaj Bhadani - Counsel for petitioner

This is an M.P. for restoration of O.A. filed by the petitioner. A perusal of the order dated 25.8.92 enclosed with the M.P. shows that the O.A. has not been dismissed in default but its registration has been declined as defects have not been removed for a period of  $1\frac{1}{2}$  years despite number of opportunities having been given. It is thus not case of dismissal in default and the M.P. for restoration does not lie. The same is dismissed accordingly.

  
(B. Mahajan)  
Member (Adm)

  
(D.L. Mehta)  
Vice-Chairman

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